

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2299 of 2021

Manoj Sahu	Petitioner
<i>Versus</i>			
The State of Jharkhand	Opposite Party

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner	: Mr. Binod Singh, Advocate
For the Opp. Party	: Mr. Tapas Roy, A.P.P.

Through Video Conferencing

07/10.09.2021 Heard Mr. Binod Singh, learned counsel appearing on behalf of the petitioner.

2. Heard Mr. Tapas Roy, learned counsel appearing on behalf of the opposite party- State of Jharkhand.

3. Learned counsel for the petitioner submits that the petitioner is in custody since 12.11.2018 in connection with Kisko P.S. Case No. 41/2018 corresponding to G.R. No.16/19, S.T. Case No.14/2019, registered under Sections 10 and 13 of Unlawful Activities (Prevention) Act and under Section 17 of Criminal Law Amendment Act and charge has been framed under Section 3/4 of Explosive Substance Act, now pending in the court of AJC-IV, Lohardaga.

4. Learned counsel for the petitioner submits that the petitioner has renewed his prayer for bail on account of custody. He submits that the petitioner is in custody in connection with the present case since 12.11.2018. He submits that some of the co-accused have been enlarged on bail by Co-ordinate Benches of this Court.

5. Learned counsel appearing on behalf of the State, on the other hand, opposes the prayer for bail and submits that as per the order dated 26.06.2020 passed in B.A. No.10691 of 2019, trial has already commenced and it has been recorded in the order dated 26.06.2020 that out of eight charge sheeted witnesses, five have already been examined. He further submits that he undertakes to produce the

witnesses before the learned court below as and when the date is fixed by the learned court below for production of the witnesses.

6. After hearing the learned counsel for the parties and considering the facts and circumstances of the case and the seriousness of the allegations levelled against the petitioner coupled with the fact that that the bail application of the petitioner has been rejected twice, firstly on 06.08.2019 and secondly, on 26.06.2020 and the trial has already commenced and is in advance stage , this Court is not inclined to enlarge the petitioner on bail.

7. Accordingly, the present bail application is hereby dismissed.

8. Let a copy of this order be communicated to the learned court below through "FAX/E-mail".

(Anubha Rawat Choudhary, J.)

Saurav/-